

No. 116

Caveat. (Rule 401)

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION**

PETITION NO. OF 19 .

(Title as in the petition)

..... CAVEATOR.

To

The Prothonotary and Senior Master,

Sir,

Let nothing be done in the matter of the estate of the abovenamed
....., deceased, who died at on or about the
..... day of 19 , without due notice to the
abovenamed caveator.

Dated this day of 19 , without due notice
to the abovenamed caveator.

Dated this day of 19 .

Yours faithfully,

Advocate for the caveator.